

- (2) S.O. 749 (E) dated 6th August, 2001 extending the validity of order S.O.622(E) dated 30th June, 2001 specifying mandatory packaging of certain commodities in jute packaging materials for a period of upto 31.8.2001. [Placed in Library. See No. L.T. 4032/01]

II. A copy each (in English and Hindi) of the following papers:-

- (a) Fourteenth Annual Report and Accounts of the National Institute of Fashion Technology (NIFT), for the year 1999-2000, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4033/01]

MoU (2001-02) between the Government of India (Ministry of Power) and National Thermal Power Corporation Limited

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : Sir, I lay on the Table a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Power) and the National Thermal Power Corporation Limited for the year 2001-2002. [Placed in Library. See No. L.T. 3923/01]

I. **Notifications of the Ministry of Home Affairs.**

II. **Report and Accounts (1998-99) of the National Human Rights Commission, New Delhi and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO) : Sir, I lay on the Table:

I. (1) A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 557(E) dated 26th July, 2001 publishing the Foreign Contribution (Regulation) (Amendment) Rules, 2001, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976. [Placed in Library. See No. L.T. 4009/01]

2. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993:-

- (1) G.S.R. No. 421(E) dated 8th June, 2001 publishing the National Human Rights Commission (Group 'A' and Group 'B' Posts) Recruitment (Amendment) Rules, 2001.
- (2) G.S.R. No. 422(E) dated 8th June, 2001 publishing the National Human Rights Commission (Group 'C' and Group 'D' Posts) Recruitment (Amendment) Rules, 2001. [Placed in Library. See No. L.T. 3975/01]

II. A copy each (in English and Hindi) of the following papers:-

- (a) Annual accounts of the National Human Rights Commission, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts, under sub-section (4) of the section 34 of the Protection of Human Rights Act, 1993.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4010/01]

MESSAGES FROM THE LOK SABHA

- (I) The Influx from Pakistan (Control) Repealing (Repeal) Bill, 2001.
- (II) The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Bill, 2001.
- (III) The Indian Medical Council (Amendment) Bill, 2001.
- (IV) The Constitution (Ninety-First Amendment) Bill, 2000.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-